

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 61**

**IA 1022/2024 in C.P. (IB)/1632(MB)2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **VISTRA ITCL INDIA LIMITED V/s SATRA**  
**PROPERTIES INDIA LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 1022/2024 in C.P. (IB)/1632(MB)2019**

- 1) Though the Counsel for the Applicant is present; has not mentioned the Appearance in the Chat Box. Mr. Amit Tungare, Ld. Counsel for the Respondent/Resolution Professional is also present.
- 2) Ld. Counsel for the Applicant seeks some time to file and place on record Affidavit in Rejoinder to the Reply filed by the Respondent. Time is allowed.
- 3) Affidavit in Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy upon the other side well in advance. Stand over to 14.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**